

They were advised again not to resume agitation and to come for talks.

(c) No, Sir.

(f) Does not arise.

Survey of Schemes for Industrial Development of Backward Areas

*47. SHRI CHINTAMANI PANIGRAHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether a recent official study has revealed many distortions in the implementation of the schemes for industrial development of backward areas;

(b) whether it has been brought out that relatively more industrialised States have benefited more; and

(c) if so, what measures are being thought of to remove such distortions?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c). The Planning Commission had set up a National Committee on the Development of Backward Areas in order, inter alia, to review existing schemes for industrial development in backward areas and recommend strategies for effectively tackling the problem of backward areas. The recommendations made by the Committee in its Report on Industrial Dispersal are being examined by the Planning Commission for final decision of Government.

Goods Purchased in CSD(i) Canteen

*48. SHRI HARISH KUMAR GANGWAR: Will the Minister of DEFENCE be pleased to refer to the reply given to USQ. No. 4149 on 18th March, 1981 regarding 'departmental canteen stores' and state:

(a) whether goods produced by tiny sectors or got manufactured by people from them are not purchased by the CSD canteens even though they are cheap and quality goods on regional basis like safety matches,

which result in a boost to mechanised industry; and

(b) if so, reasons thereof?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) and

(b) Goods with proven popularity are purchased by the Canteen Stores Department at competitive prices from manufacturers including those from the small scale sector, depending upon the demand from customers entitled to buy from the Canteen Stores.

Revised Minimum Wages for Bidi Workers

*SHRI VIJAY KUMAR YADAV: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that several States including Bihar have not implemented the revised minimum wages fixed during last one year for "Bidi" workers;

(b) if so, the details of such States and reasons thereof;

(c) whether Government propose to evolve ways and means for the quick implementation of such revised wages and punishment for erring parties; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA):

(a) While there may be individual cases of employers who have failed to pay minimum wages as prescribed, it would not be correct to say that any State has not tried to implement the revised minimum wages fixed during the last one year.

(b) Does not arise.

(c) and (d). The responsibility for enforcement of minimum wages rests with the appropriate governments. In the case of minimum wages for bidi industry the State governments are the appropriate governments. They have been requested from time to